

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

6th, 7th & 8th Floors, Tower B, World Trade Centre,

Nauroji Nagar, New Delhi- 110029

Ph: 011-26189709 Fax: 011-20904365

**Petition No. 182/TT/2024**

Date: 29.8.2024

To,

Shri Moh. Mohsin,  
Power Grid Corporation of India Ltd.  
Registered office: B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi - 110016.  
Corporate Centre: 'SAUDAMINI', Plot No-2,  
Sector-29, Gurgaon-122 001 (Haryana)

**Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from Proposed COD to 31.3.2024 for Transmission Asset:-1:- 4 nos. of 220 kV line bays at Khatkar (Jind) Sub-station for LILO of both circuit of 220 kV Jind HVPNL to PTPS D/C line at 400 kV PGCIL Khatkar (Jind) Sub-station and Asset-2: - 2 nos. of 220 kV line bays at Naggal (Panchkula) Sub-station for 220 kV D/C line from 400 kV PGCIL (Panchkula) to proposed 220 kV Sub-station Sadhaura under "220 kV Bays at 400 kV Sub-station PG Khatkar (Jind) & Naggal (Panchkula) Sub-station".**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

- i. Submit documentary evidence with detailed justification in relation to delay in Commissioning of Asset-1.
  - ii. Justify the claim of excess initial spares for Asset-1 beyond the ceiling limit provided in 2019 Tariff Regulations.
2. In case the above said information is not filed within the specified time, the petition shall be disposed on the basis of information already on record.

Yours faithfully,

Sd/-  
**(Kamal Kishor)**  
**Assistant Chief (Law)**